CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.210/642/2019 (with MA Nos.210/736/2019 & 210/725/2019)

Dated this Tuesday, the 14th day of January, 2020

CORAM: DR. BHAGWAN SAHAI, MEMBER (A) R.N.SINGH, MEMBER (J)

Shri Israr Ahmed Khan, Age 43 years, working as Senior Goods under CYM, Yard Bhusawal, residing at 1234/E, Nikat Church, Guard Lane, Bhusaval 425 201.

- Applicant (By Advocate Shri Vicky Nagrani)

VERSUS

- Union of India, Through the General Manager,
 Central Railway, Headquarters Office, CSMT, Mumbai 400 001.
- The Divisional Railway Manager, Bhusaval Division, Central Railway, Bhusaval 425 201.
- The Chief Medical Superintendent, Central Railway,
 Bhusaval 425 201.

 (By Advocate Shri V.S.Masurkar)

ORAL ORDER Per: R.N.Singh, Member (Judicial)

Shri Vicky Nagrani, learned counsel for the applicant. Shri V.S.Masurkar, learned counsel for the respondents.

- 2. After arguing at length, the learned counsel for the applicant under instructions from the applicant, who is present in Court, seeks permission to withdraw the present OA with liberty in accordance with law. Permission is granted.
- 3. In view of the above, the OA is dismissed as withdrawn with liberty in accordance with law.
- 4. MA Nos.736/2019 and 725/2019 also stands dismissed as withdrawn.

(R.N.Singh) Member (Judicial)

(Dr. Bhagwan Sahai) Member (Administrative)